

FIR No. 433/12  
PS Kalyan puri  
13.07.2020

**Proceedings conducted through video conferencing.**

File taken up on an application for grant of bail u/s 437 CrPC moved on behalf of accused Sabbir

Present: Ld. APP for the State.


Counsel for accused/applicant.

Reply to the bail application received from the IO.

It is pertinent to note that accused has been arrested again in this case after being declared PO previously. It has been submitted on behalf of the accused that the latter will be careful in putting up appearance before the Court and that a lenient view may be taken against him in this regard.

In the facts and circumstances as revealed on record and in the substantial interest of justice, application stands allowed in the and accused is hereby admitted to bail on furnishing BB in the sum of Rs.25,000/- alongwith two sureties of the same amount.

Copy of the order be given dasti.

  
(Harun Pratap)  
Duty MM/East/Karkardooma Courts  
Delhi/13.07.2020

FIR No. 2898/2020  
PS Pandav Nagar  
13.07.2020

**Proceedings conducted through video conferencing.**

This is an application for grant of bail u/s 437 CrPC moved on behalf of accused Ankit.

Present: Ld. APP for the State.

Counsel for accused/applicant.

Reply to the bail application received from the IO.

Since the case property in the present case has already been recovered by the police in the present case, hence, the Court is of the view that custody of the accused is no longer required for further investigation in the present case. Application stands allowed in the interest of justice and accused is hereby admitted to bail on furnishing BB in the sum of Rs.25,000/- alongwith one surety of the same amount.

Copy be given dasti.

(Harun Pratap)  
Duty MM/East/Karkardooma Courts  
Delhi/13.07.2020